

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.842/95

DATE OF ORDER : 23-03-1998.

Between :-

J.Dharma Rao

... Applicant

And

1. Union of India rep. by its Secretary,
M/o Defence, New Delhi.
2. Flag Officer, Commanding in Chief,
Eastern Naval Command, Visakhapatnam.

... Respondents

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Counsel for the Applicant : Shri P.B.Vijaya Kumar

Counsel for the Respondents : Shri Kota Bhaskar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri Durga Prasad for Sri P.B.Vijay Kumar, counsel for the applicant and Sri Kota Bhaskar Rao, standing counsel for the respondents.

2. This O.A. is filed praying for a direction to the respondents to antidate the promotion of the applicant as UDC with effect from 25-1-79 by recasting the seniority list in accordance with law and the existing instructions and further direct payment of Rs.70/- as special pay with effect from the date of eligibility by taking his promotion as 25-1-79.

3. Today an office order No.CE/9303/193 dt.2-8-96 was produced by the respondents. It is stated that the applicant has been given the advancement of promotion in the grade of UDC with effect from 25-1-79 on par with his immediate junior who was promoted as UDC on 25-1-79 and consequent of that antidate of promotion, the applicant was also granted special pay of Rs.70/- p.m. with effect from 1-1-93 to 1-5-94 (notionally he having been granted special pay from 2-5-94 in the normal manner) on par with his immediate junior in accordance with the provisions contained in Ministry of Defence letter No.2(1)/79/3379/D(Civ-I) dt.29-6-79 and F.2(1)/79/D(Civ-I) dt.29-4-80 (the order dt.2-8-96 is taken on record).

4. In view of the above, the O.A. has become infructuous and it is dismissed as having become infructuous. No costs.

av1/ 23/3/98

(B.S.JAI PARAMESHWAR)

Member (J)

Dt.23-3-98 (Dictated in open court)

(R.RANGARAJAN)

Member (A)

DA.842/95

Copy to:-

1. The Secretary, Ministry of Defence, New Delhi.
2. The Flag Officer, Commanding in Chief, Eastern Naval Command, Visakhapatnam.
3. One copy to Mr. P.B.Vijaya Kumar, Advocate, CAT., Hyd.
4. One copy to Mr. K.Bhaskar Rao, CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BURANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 23/3/98

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in
D.A.NO. 842/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

